

the charges during the year ending on the 31st day of March 1954, in respect of 'Expenditure on Displaced Persons'."

DEMAND No. 44—MISCELLANEOUS ADJUSTMENTS BETWEEN CENTRAL AND STATE GOVERNMENTS

"That a sum not exceeding Rs. 1,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Miscellaneous Adjustments between Central and State Governments'."

DEMAND No. 45—COMMUNITY DEVELOPMENT PROJECTS

"That a sum not exceeding Rs. 4,29,100 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Community Development Projects'."

DEMAND No. 46—CONSTRUCTION OF IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS

"That a sum not exceeding Rs. 17,80,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Construction of Irrigation, Navigation, Embankment and Drainage Works'."

DEMAND No. 47—CAPITAL OUTLAY ON SCHEMES OF AGRICULTURAL IMPROVEMENTS AND RESEARCH

"That a sum not exceeding Rs. 22,00,000 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Capital Outlay on Schemes of Agricultural Improvements and Research'."

DEMAND No. 48—CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES—BHAKRA-NANGAL PROJECT

"That a sum not exceeding Rs. 55,33,800 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Capital Outlay on Multipurpose River Schemes—Bhakra Nangal Project'."

DEMAND No. 49—CAPITAL OUTLAY ON SCHEMES OF STATE TRADING

"That a sum not exceeding Rs. 4,28,63,300 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Capital Outlay on Schemes of State Trading'."

DEMAND No. 50—ADVANCES BEARING INTEREST

"That a sum not exceeding Rs. 50,03,200 be granted to the President, out of the Consolidated Fund of the State of Patiala and East Punjab States Union, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Advances Bearing Interest'."

PATIALA AND EAST PUNJAB STATES UNION APPROPRIATION (VOTE ON ACCOUNT) BILL.

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill* to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of a part of the financial year 1953-54.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of a part of the financial year 1953-54."

The motion was adopted.

*Introduced with the recommendation of the President.

Shri C. D. Deshmukh: I introduce Bill.

I also beg to move:†

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of a part of the financial year 1953-54 be taken into consideration."

7 P.M.

Mr. Deputy-Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of a part of the financial year 1953-54 be taken into consideration."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1 was added to the Bill.

The Title and the Enacting Formula were added to the Bill.

Shri C. D. Deshmukh: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

APPROPRIATION (No. 2) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill* to authorise payment and appropriation of a certain further sum from and out of the Consolidated Fund of India for the service of the financial year 1952-53.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of a certain further sum from and out of the Consolidated Fund of India for the service of the financial year 1952-53."

The motion was adopted.

*Introduced with the recommendation of the President.

† Moved with the recommendation of the President.

Shri C. D. Deshmukh: I introduce the Bill.

I also beg to move:†

"That the Bill to authorise payment and appropriation of a certain further sum from and out of the Consolidated Fund of India for the service of the financial year 1952-53, be taken into consideration."

Mr. Deputy-Speaker: The hon. Minister may say a few words.

Shri C. D. Deshmukh: It is not necessary to make a speech because I explained that when the budget was introduced it was not possible to make any provision for this sum which has been provided in accordance with the recommendations of the Finance Commission. Those representations were to be given effect to for the current year as well as from the next year. The necessary law authorising us to make the payment has already been passed, and, therefore, now the proposal is made that a supplementary grant be made to cover the allotment for the current year.

Mr. Deputy-Speaker: It has only worked out the excise duty for one year?

Shri C. D. Deshmukh: Yes, that is all.

Mr. Deputy-Speaker: And it is charged on the Consolidated Fund?

Shri C. D. Deshmukh: Yes.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to authorise payment and appropriation of a certain further sum from and out of the Consolidated Fund of India for the service of the financial year 1952-53, be taken into consideration."

Shri Nambiar (Mayuram): What I have to submit is that with regard to the tobacco excise duty and tobacco levies, we have got representations from the Madras State that the Madras State Government should not be given the entire authority to levy whatever excise duty or whatever sales tax they like. As it stands today, the Centre has the entire authority to them. There is so much of feeling about this among the tobacco growers that this should not be allowed. I want to bring this point to his notice so that he may not allow the Madras State to do so.

Shri C. D. Deshmukh: The Finance Commission has recommended that the